

Item No.1



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP No. 116/2021
In
OA No.4334/2013**

This the 23rd day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

In the matter of :

Shri Vinod Kumar Sharma (Pump Oper.-II)
S/o Shri Sharmadutt Sharma
R/o 17/65, Dakshin Puri Ext.
New Delhi-62

Shri Chatter Singh(W/M-II)
S/o Late Shri Lal Singh
R/o D-145, Gali No.11
Bhagirathi Vihar, Delhi-110094

(Contempt filed by Applicant No.3).

.. Petitioners/Applicants

(By Advocate: Mrs. Sumedha Sharma)

Versus

Shri Nikhil Kumar, CEO
Delhi Jal Board
Varunalya Phase II
Karol Bagh, New Delhi.

...Respondent

(By Advocate : Shri Rajeev Kumar)

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**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman :**

This Contempt Petition is filed complaining that the respondents did not comply with the order dated 19.03.2019 passed in O.A. No. 4334/2013. The direction therein was that as and when the employee in the respondent organization makes a representation, the same shall be disposed of within a period of two months from the date of receipt thereof.

2. Today, it is stated by the learned counsel for the respondents that the order, as directed by this Tribunal, has been passed yesterday itself.

3. Therefore, we close the Contempt Petition. If the applicant is not satisfied with the nature of disposal given to the representation, it shall be open to him to pursue the remedies, in accordance with law. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/jyoti/ns/dsn